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CENTRAL ADMINISTRATIVE TRIBUNAL  
ALIAHABAD BENCH

Transfer Application No. 769/87

B.D. Tripathi & Ors

.... Applicant

Versus

Union of India and Others

.... Respondents

CORAM:

Hon. Mr. Justice U.C. Srivastava, V.C

Hon. Mr. V.K. Seth, Member(A)

( By Hon. Mr. Justice U.C. Srivastava, V.C. )

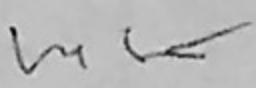
In this Transfer application a writ petition which was instituted before the High court in which the applicant prayed that the order dated 24.10.81 be quashed and a mandamus be issued to the respondents to give effect to the said order. The said order was that certain members of scheduled caste community ~~were~~ was promoted and the applicants raised their grievance against the promotion on the grounds that the quota for S.C candidates is 50%. Subsequently a supplementary affidavit has been filed by the Union of India in which it has been stated that in terms of the Judgement of this Tribunal in Veer Pal Singh Chauhan's case, the seniority of Guards category was recasted and/its basis the applicants seniority has been restored and after being further promoted and presently working on the post of Mail Guard and the position of the applicants having been restored this application

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has become infructuous.

Sri V.K. Burman, learned counsel for the applicant states that he has no instruction in view of the facts stated in the supplementary counter affidavit. Accordingly, this application ~~was~~ is dismissed as become infructuous. No order as to costs.

  
Member (A)

  
Vice Chairman

Dated: 13.4.1993

(Uv)